

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 212

IA(Com.A)-86/2023 IA-(Com.A)-87/2023 IA(Com.A)-88/2023 IA(Com.A)-89-
/2023 IA(Com.A)-90/2023 IA(Com.A)-91/2023 IA(Com.A)-6/2023 IA(Com.A)-
17/2023
In
CP-212(ND)/2022

IN THE MATTER OF:

M/s. Ankit Singh

.... **APPLICANT/PETITIONER**

Vs.

Rupifi Technology Solutions Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 241/242

Order delivered on 24.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Salim A. Inamdar, Adv. Shruti Kapur,
Adv. Modassir H. Khan

For the Respondent

: Ms. Roopali Singh, Ms. Dhriti Batra, Advocates for R-
12, Mr. Paranaya Goyal, Mr.Dharav Desai, Mr. Dhawal
Desai, Advocates for R-2 and R-3, Adv. Deepak
Biswas, Adv. Harshit Gupta (For Respondent No.1
Company)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 22.05.2023.

Sd/-
(Court Officer)